



CRL.P NO. 14769/2026 (482(Cr.PC) /
528(BNSS))

CNR: KAHC010667152026

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

[SRI PRATHAP SIMHA VS. THE STATE OF KARNATAKA AND
ANOTHER]

24.09.2026

(VIDEO CONFERENCING / PHYSICAL HEARING)

CORAM: HON'BLE MR. JUSTICE ANANT RAMANATH HEGDE

ORAL ORDER

Learned Additional State Public Prosecutor would submit that the provision of Section 356 of Bharatiya Nyaya Sanhita, 2023 is wrongly invoked and same is not pressed into service.

2. Submission is placed on record.
3. Learned Additional State Public Prosecutor seeks short accommodation to file statement of objection.
4. List on 28.09.2026.



**(ANANT RAMANATH HEGDE)
JUDGE**